## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 288/2021

ARNAV SINHA Appellant(s)

**VERSUS** 

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

Ms. Liz Mathew and Ms. Uttara Babbar, Sr. Advocates [Amicus Curie] IA No. 13982/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 13973/2021 - GRANT OF INTERIM RELIEF
IA No. 13972/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date: 06-08-2025 This matter was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s): Mr. Jai Anant Dehadrai, Adv.

Mr. Gaurav Sarkar, Adv. Mr. Pulkit Agarwal, AOR

For Respondent(s): Ms. Madhumita Bhattacharjee, AOR

Ms. Debarati Sadhu, Adv.

Ms. Yoowanka Rymbai, Adv.

Mr. Som Raj Choudhury, AOR

Ms. Shrutee Aradhana, Adv.

Mr. Prashant Kumar, Adv.

Mr. Sahil Bhalaik, AOR

Mr. Tushar Giri, Adv.

Mr. Siddharth Anil Khanna, Adv.

Mr. Ritik Arora, Adv.

Mr. Shivam Mishra, Adv.

Mr. Gouttam Polanki, Adv.

Mr. Sewa Singh, Adv.

Ms. G. Indira, AOR

Mr. P Gandepan, Adv.

Ms. Amrita Kumari, Adv.

Ms. Anjali Singh, Adv.

Ms. Deepa Rathore, Adv.

Ms. Raniba Pangnila, Adv.

- Ms. Aishwarya Bhati, A.S.G.
- Ms. Shivika Mehra, Adv.
- Mr. Gaurang Bhushan, Adv.
- Mr. Annirudh Sharma-ii, Adv.
- Mr. Anirudh Bhatt, Adv.
- Ms. Indira Bhakar, Adv.
- Mr. Mukesh Kumar Verma, Adv.
- Mr. Apoorv Kurup, Adv.
- Mr. Rajesh Singh Chauhan, Adv.
- Mr. Ishaan Sharma, Adv.
- Ms. Priyadarshini Priya, Adv.
- Mrs. Mrinal Mazumdar, Adv.
- Mr. N Visakamurthy, aor, Adv.
- Mr. Shreekant Neelappa Terdal, AOR
- Mr. Harshad V. Hameed, AOR
- Mr. Dileep Poolakkot, Adv.
- Mrs. Ashly Harshad, Adv.
- Mr. D. L. Chidananda, AOR
- Mrs. Shirin Khajuria, Sr. Adv.
- Ms. Bhavana Duhoon, AOR
- Ms. Swati Tiwari, Adv.
- Mr. Anshul Syal, Adv.
- Dr. Ravindra Chingale, Adv.
- Mr. Siddharth Dharmadhikari, Adv.
- Mr. Aaditya Aniruddha Pande, AOR
- Mr. Shrirang B. Varma, Adv.
- Ms. Deepanwita Priyanka, AOR
- Mr. Satyalipsu Ray, Adv.
- Mr. Deepak Singh, Adv.
- Mr. Anuj Chaudhary, Adv.
- Ms. Priyal Sheth, Adv.
- Ms. Archana Pathak Dave, A.S.G.
- Mr. Gurmeet Singh Makker, AOR
- Mr. Chitvan Singhal, Adv.
- Ms. Shagun Thakur, Adv.
- Mr. Udit Dedhiya, Adv.
- Mr. Aditya Dixit, Adv.
- Mr. Aravindh S., AOR
- Ms. Anika Bansal, Adv.
- Ms. Liz Mathew, Sr. Adv.
- Ms. Uttara Babbar, Sr. Adv.
- Ms. Roopali Lakhotia, AOR
- Ms. Bagavathy Vennimalai, Adv.
- Ms. Rayana Mukherjee, Adv.

Mr. Ayush Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The States of Andhra Pradesh, Karnataka and the Union

Territories of Lakshadweep and Daman & Diu have not responded to

our order dated 02.04.2025. We direct the State Governments/Union

Territories to file affidavit as directed within a period of two

weeks, failing which we may ask the concerned Secretary to be

present in the Court.

2. Ms. Archana Pathak Dave, learned Additional Solicitor General

has referred to the Wild Life (Protection) Act, 1972, Coast Guard

Act, 1978, Environment (Protection) Act, 1986, Biological Diversity

Act, 2002 and Coastal Regulation Zones Notifications to submit

that the issue arising for consideration is covered by these laws.

However, we are concerned about a Nodal Agency in the Ministry of

Environment & Forest and Climate Change as the presence of a Nodal

Agency in the form of continuing institution becomes important for

conserving and protecting sea turtles. The Union of India shall

file an affidavit indicating the office/department which is

responsible for planning, conserving and denoting the interests of

sea turtles. The affidavit may be filed within a period of three

weeks from today.

3. List after five week.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)